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► **B** **COMMISSION IMPLEMENTING REGULATION (EU) 2019/1793**
of 22 October 2019

on the temporary increase of official controls and emergency measures governing the entry into the Union of certain goods from certain third countries implementing Regulations (EU) 2017/625 and (EC) No 178/2002 of the European Parliament and of the Council and repealing Commission Regulations (EC) No 669/2009, (EU) No 884/2014, (EU) 2015/175, (EU) 2017/186 and (EU) 2018/1660

(Text with EEA relevance)

(OJ L 277, 29.10.2019, p. 89)

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► <u>M1</u>	Commission Implementing Regulation (EU) 2020/625 of 6 May 2020	L 144	13	7.5.2020
► <u>M2</u>	Commission Implementing Regulation (EU) 2020/1540 of 22 October 2020	L 353	4	23.10.2020
► <u>M3</u>	Commission Implementing Regulation (EU) 2021/608 of 14 April 2021	L 129	119	15.4.2021
► <u>M4</u>	Commission Implementing Regulation (EU) 2021/1900 of 27 October 2021	L 387	78	3.11.2021
► <u>M5</u>	Commission Implementing Regulation (EU) 2021/2246 of 15 December 2021	L 453	5	17.12.2021
► <u>M6</u>	Commission Implementing Regulation (EU) 2022/913 of 30 May 2022	L 158	1	13.6.2022
► <u>M7</u>	Commission Implementing Regulation (EU) 2023/174 of 26 January 2023	L 25	36	27.1.2023

Corrected by:

- **C1** Corrigendum, OJ L 188, 15.7.2022, p. 152 (2022/913)
- **C2** Corrigendum, OJ L 30, 2.2.2023, p. 33 (2023/174)

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COMMISSION IMPLEMENTING REGULATION (EU) 2019/1793
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(Text with EEA relevance)

SECTION 1

COMMON PROVISIONS

*Article 1***Subject matter and scope**

1. This Regulation lays down:
 - (a) the list of food and feed of non-animal origin from certain third countries subject to a temporary increase of official controls at their entry into the Union, established in Annex I, falling within the CN Codes and TARIC classifications laid down in that Annex, in accordance with Article 47(2)(b) of Regulation (EU) 2017/625;
 - (b) special conditions governing the entry into the Union of the following categories of consignments of food and feed due to the risk of contamination by mycotoxins, including aflatoxins, pesticide residues, pentachlorophenol and dioxins and microbiological contamination, in accordance with Article 53(1)(b) of Regulation (EC) No 178/2002:
 - (i) consignments of food and feed of non-animal origin from third countries or parts of those third countries listed in Table 1 to Annex II and falling within the CN Codes and TARIC classifications laid down in that Annex;

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- (ii) consignments of food consisting of two or more ingredients, containing any of the food listed in Table 1 to Annex II due to the risk of contamination by aflatoxins in a quantity above 20 % of either a single product or as the sum of those products and falling within the CN codes laid down in Table 2 to that Annex;

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- (ba) suspension of the entry into the Union of the food and feed listed in Annex IIa;

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- (c) rules on the frequency of identity checks and physical checks for the consignments of food and feed referred to in points (a) and (b) of this paragraph;
- (d) rules on the methods to be used for sampling and for laboratory analyses for the consignments of food and feed referred to in

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points (a) and (b) of this paragraph, in accordance with Article 34(6)(a) of Regulation (EU) 2017/625;

- (e) rules concerning the model official certificate required to accompany consignments of food and feed referred to in point (b) of this paragraph and the requirements for such official certificate, in accordance with Article 53(1)(b) of Regulation (EC) No 178/2002;
- (f) rules for the issuance of replacement official certificates required to accompany consignments of food and feed referred to in point (b) of this paragraph, in accordance with Article 90(c) of Regulation (EU) 2017/625.

2. This Regulation applies to consignments of food and feed referred to in points (a) and (b) of paragraph 1 intended for placing on the Union market.

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3. This Regulation shall not apply to the following categories of consignments of products, unless their net weight exceeds 5 kg of fresh products or 2 kg of other products:

- (a) consignments which form part of passengers' personal luggage and are intended for personal consumption or use;
- (b) non-commercial consignments sent to natural persons, which are not intended to be placed on the market.

This Regulation shall not apply to the following categories of consignments of products, unless their net weight exceeds 50 kg of fresh products or 10 kg of other products:

- (a) consignments sent as trade samples, laboratory samples or as display items for exhibitions, which are not intended to be placed on the market;
- (b) consignments intended for scientific purposes.

4. This Regulation shall not apply to food and feed referred to in paragraph 1, points (a) and (b) on board means of transport operating internationally, which are not unloaded and are intended for consumption by the crew and passengers.

5. In case of doubt on the intended use of the consignments of products referred to in paragraph 3, first subparagraph, the burden of proof lies with the owners of the personal luggage and with the recipients of the consignments, respectively.

6. The competent authority may exempt from identity and physical checks, including sampling and laboratory analyses, in accordance with this Regulation consignments of food and feed of non-animal origin sent as trade samples, laboratory samples, display items for exhibitions and consignments of food and feed intended for scientific purposes, which exceed the weight limits provided for in paragraph 3, second subparagraph, and are not intended to be placed on the market, provided that:

▼ M6

- (a) they are accompanied by an authorisation for introduction into the Union issued in advance by the competent authority of the Member State of destination and providing:
 - (i) the purpose for introduction into the Union;
 - (ii) the place of destination;
 - (iii) guarantees that the consignments will not be placed on the market as food or feed;
- (b) the operator presents the consignments at the border control post of entry into the Union;
- (c) the competent authority of the border control post of entry into the Union informs the competent authority of the Member State of destination, through the IMSOC, about the introduction of the consignments.

▼ B*Article 2***Definitions**

1. For the purposes of this Regulation, the following definitions shall apply:
 - (a) ‘consignment’ means ‘consignment’ as defined in Article 3(37) of Regulation (EU) 2017/625;
 - (b) ‘placing on the market’ means ‘placing on the market’ as defined in point (8) of Article 3 of Regulation (EC) No 178/2002.

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- (c) ‘country of origin’ means:
 - (i) the country where the goods originate from, were grown, harvested or produced, where food and feed is listed in the Annexes due to a possible risk of contamination by mycotoxins, including aflatoxins, or by plant toxins, or due to possible non-compliance with maximum allowed levels of pesticide residues;
 - (ii) the country where the goods were produced, manufactured or wrapped where food and feed is listed in the Annexes due to the risk of presence of *Salmonella* or due to other hazards than those specified in point (i).

▼ M6**▼ B***Article 3***Sampling and analyses**

The sampling and the analyses to be carried out by competent authorities at border control posts or at control points referred to in Article 53(1)(a) of Regulation (EU) 2017/625, as part of physical checks on consignments of food and feed referred to in Article 1(1)(a) and (b), or in third countries for the purposes of the results of analyses which are required to accompany the consignments of food and feed referred to in Article 1(1)(b) as provided for in this Regulation shall be performed in accordance with the following requirements:

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- (a) for food listed in Annexes I and II due to possible contamination risk by mycotoxins, including aflatoxins, the sampling and the analyses shall be performed in accordance with Regulation (EC) No 401/2006;
- (b) for feed listed in Annexes I and II due to possible contamination risk by mycotoxins, including aflatoxins, the sampling and the analyses shall be performed in accordance with Regulation (EC) No 152/2009;
- (c) for food and feed listed in Annexes I and II due to possible non-compliance with the maximum allowed levels of pesticides residues the sampling shall be performed in accordance with Directive 2002/63/EC;
- (d) for guar gum listed in Annex II due to possible contamination with pentachlorophenol and dioxins the sampling for the analysis of pentachlorophenol shall be performed in accordance with Directive 2002/63/EC and the sampling and analyses for the control of dioxins in feed shall be performed in accordance with Regulation (EC) No 152/2009;
- (e) for food listed in Annexes I and II due to the risk of presence of *Salmonella*, the sampling and the analyses for the control of *Salmonella* shall be performed in accordance with the sampling procedures and the analytical reference methods laid down in Annex III;
- (f) the methods of sampling and analyses referred to in the footnotes to Annexes I and II shall be applied in relation to hazards other than those referred to in points (a), (b), (c), (d) and (e).

*Article 4***Release for free circulation**

The custom authorities shall only allow the release for free circulation of consignments of food and feed listed in Annexes I and II upon presentation of a duly finalised Common Health Entry Document (CHED) as provided for in Article 57(2)(b) of Regulation (EU) 2017/625, which confirms that the consignment is in compliance with the applicable rules referred to in Article 1(2) of that Regulation.

SECTION 2

TEMPORARY INCREASE OF OFFICIAL CONTROLS AT BORDER CONTROL POSTS AND CONTROL POINTS ON CERTAIN FOOD AND FEED FROM CERTAIN THIRD COUNTRIES*Article 5***List of food and feed of non-animal origin**

1. Consignments of food and feed listed in Annex I shall be subject to a temporary increase of official controls at border control posts at their entry into the Union and at control points.
2. The identification of the food and feed referred to in paragraph 1 for official controls shall be made on the basis of the codes from the Combined Nomenclature and the TARIC sub-division indicated in Annex I.

▼B*Article 6***Frequency of identity checks and physical checks**

1. The competent authorities at border control posts and at control points referred to in Article 53(1)(a) of Regulation (EU) 2017/625 shall carry out identity and physical checks, including sampling and laboratory analyses, on consignments of food and feed listed in Annex I at the frequency set out in that Annex.
2. The frequency of identity and physical checks set out in an entry in Annex I shall be applied as an overall frequency for all products falling under that entry.

SECTION 3

▼M1**SPECIAL CONDITIONS GOVERNING THE ENTRY INTO THE UNION AND SUSPENSION OF ENTRY INTO THE UNION OF CERTAIN FOOD AND FEED FROM CERTAIN THIRD COUNTRIES****▼B***Article 7***Entry into the Union**

1. Consignments of food and feed listed in Annex II shall only enter into the Union in accordance with the conditions laid down in this section.
2. The identification of the food and feed referred to in paragraph 1 for official controls shall be made on the basis of the codes from the Combined Nomenclature and the TARIC sub-division indicated in Annex II.
3. Consignments referred to in paragraph 1 shall be subject to official controls at border control posts at their entry into the Union and at control points.

*Article 8***Frequency of identity checks and physical checks**

1. The competent authorities at border control post and at control points referred to in Article 53(1)(a) of Regulation (EU) 2017/625 shall carry out identity and physical checks, including sampling and laboratory analyses, on consignments of food and feed listed in Annex II, at the frequency set out in that Annex.
2. The frequency of identity and physical checks set out in an entry in Annex II shall be applied as an overall frequency for all products falling under that entry.

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3. Food consisting of two or more ingredients listed in Table 2 to Annex II which contains products falling only under one entry in Table 1 to Annex II shall be subject to the overall frequency of identity and physical checks set out in Table 1 to Annex II for that entry.

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4. Food consisting of two or more ingredients listed in Table 2 to Annex II which contains products falling under several entries for the same hazard in Table 1 to Annex II shall be subject to the highest overall frequency of identity and physical checks set out in Table 1 to Annex II for these entries.

▼B*Article 9***Identification code**

1. Each consignment of food and feed listed in Annex II shall be identified with an identification code.
2. Each individual bag or packaging form of the consignment shall be identified with that identification code.
3. By way of derogation from paragraph 2, in case of consignments of food and feed listed in Annex II due to the risk of contamination by mycotoxins and where the packaging is combining several small packages, it is not necessary for the identification code of the consignment to be mentioned individually on all the separate small packages as long as it is mentioned at least on the package combining these small packages.

*Article 10***Results of sampling and analyses performed by the competent authorities of the third country**

1. Each consignment of food and feed listed in Annex II shall be accompanied by the results of sampling and analyses performed on that consignment by the competent authorities of the third country of origin or of the country where the consignment is consigned from if that country is different from the country of origin.
2. On the basis of the results referred to in paragraph 1, the competent authorities shall ascertain:
 - (a) compliance with Regulation (EC) No 1881/2006 and Directive 2002/32/EC on maximum levels of relevant mycotoxins, for consignments of food and feed listed in Annex II due to contamination risk by mycotoxins;
 - (b) compliance with Regulation (EC) No 396/2005 on maximum residue levels of pesticides, for consignments of food and feed listed in Annex II due to contamination risk by pesticide residues;
 - (c) that the product does not contain more than 0,01 mg/kg pentachlorophenol (PCP), for consignments of food and feed listed in Annex II due to contamination risk by pentachlorophenol and dioxins;
 - (d) the absence of *Salmonella* in 25 g, for consignments of food listed in Annex II due to risk of microbiological contamination by *Salmonella*.
3. Each consignment of food and feed listed in Annex II due to contamination risk by pentachlorophenol and dioxins shall be accompanied by an analytical report which shall comply with the requirements set out in Annex II.

The analytical report shall include the results of the analyses referred to in paragraph 1.

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4. The results of sampling and analyses referred to in paragraph 1 shall bear the identification code of the consignment to which they relate referred to in Article 9(1).
5. The analyses referred to in paragraph 1 shall be performed by laboratories accredited in accordance with the standard ISO/IEC 17025 on 'General requirements for the competence of testing and calibration laboratories'.

▼M3*Article 11***Official certificate**

1. Each consignment of food and feed listed in Annex II shall be accompanied by an official certificate in accordance with the model set out in Annex IV ('official certificate').
2. The official certificate shall comply with the following requirements:
 - (a) the official certificate shall be issued by the competent authority of the third country of origin or of the third country where the consignment is consigned from if that country is different from the country of origin;
 - (b) the official certificate shall bear the identification code of the consignment to which it relates, referred to in Article 9(1);
 - (c) the official certificate shall bear the signature of the certifying officer and the official stamp;
 - (d) where the official certificate contains multiple or alternative statements, the statements which are not relevant shall be crossed out, initialled and stamped by the certifying officer, or completely removed from the certificate;
 - (e) the official certificate shall consist of one of the following:
 - (i) a single sheet of paper;
 - (ii) several sheets of paper where all sheets are indivisible and constitute an integrated whole;
 - (iii) a sequence of pages with each page numbered so as to indicate that it is a particular page in a finite sequence;
 - (f) where the official certificate consists of a sequence of pages as referred to in point (e)(iii) of this paragraph, each page shall bear the unique code referred to in Article 89(1)(a) of Regulation (EU) 2017/625, the signature of the certifying officer and the official stamp;
 - (g) the official certificate shall be presented to the competent authority of the border control post of entry into the Union where the consignment is subjected to official controls;
 - (h) the official certificate shall be issued before the consignment to which it relates leaves the control of the competent authorities in the third country issuing the certificate;
 - (i) the official certificate shall be drawn up in the official language, or in one of the official languages, of the Member State of the border control post of entry into the Union;
 - (j) the official certificate shall be valid for not more than four months from the date of issue, but in any case no longer than six months from the date of the results of the laboratory analyses referred to Article 10(1).

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3. By way of derogation from point (i) of paragraph 2, a Member State may consent to official certificates being drawn up in another official language of the Union and accompanied, if necessary, by an authenticated translation.
4. The colour of the signature and of the stamp other than an embossed or watermarked stamp, which are referred to in point (c) of paragraph 2, shall be different to the colour of the printing.
5. Points (c) to (g) of paragraph 2 and paragraph 4 shall not apply to electronic official certificates issued in accordance with the requirements of Article 39(1) of Commission Implementing Regulation (EU) 2019/1715 ⁽¹⁾.
6. Points (d), (e) and (f) of paragraph 2 shall not apply to official certificates issued in paper and completed in, and printed from, TRACES.
7. Competent authorities may issue a replacement official certificate only in accordance with the rules laid down in Article 6 of Commission Implementing Regulation (EU) 2020/2235 ⁽²⁾.
8. The official certificate shall be completed on the basis of the notes set out in Annex IV.

▼ M1*Article 11a***Suspension of entry into the Union**

1. Member States shall prohibit the entry into the Union of the food and feed listed in Annex IIa.
2. Paragraph 1 shall apply to food and feed intended for placing on the Union market, and to food and feed intended for private use or consumption within the custom territory of the Union.

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SECTION 4

FINAL PROVISIONS**▼ M4***Article 12***Updates to Annexes**

The Commission shall review the lists set out in Annexes I, II and IIa on a regular basis not exceeding a period of six months, in order to take into account new information related to risks and non-compliance.

⁽¹⁾ Commission Implementing Regulation (EU) 2019/1715 of 30 September 2019 laying down rules for the functioning of the information management system for official controls and its system components ('the IMSOC Regulation') (OJ L 261, 14.10.2019, p. 37).

⁽²⁾ Commission Implementing Regulation (EU) 2020/2235 of 16 December 2020 laying down rules for the application of Regulations (EU) 2016/429 and (EU) 2017/625 of the European Parliament and of the Council as regards model animal health certificates, model official certificates and model animal health/official certificates, for the entry into the Union and movements within the Union of consignments of certain categories of animals and goods, official certification regarding such certificates and repealing Regulation (EC) No 599/2004, Implementing Regulations (EU) No 636/2014 and (EU) 2019/628, Directive 98/68/EC and Decisions 2000/572/EC, 2003/779/EC and 2007/240/EC (OJ L 442, 30.12.2020, p. 1).

▼B*Article 13***Repeal**

1. Regulations (EC) No 669/2009, (EU) No 884/2014, (EU) 2017/186, (EU) 2015/175 and (EU) 2018/1660 are repealed with effect from 14 December 2019.
2. References to Regulations (EC) No 669/2009, (EU) No 884/2014, (EU) 2017/186, (EU) 2015/175 and (EU) 2018/1660 shall be construed as references to this Regulation.
3. References to ‘the designated point of entry within the meaning of point (b) of Article 3 of Regulation (EC) No 669/2009’ or to ‘the designated point of entry’ in acts other than those referred to in paragraph 1 shall be construed as references to a ‘border control post’ within the meaning of Article 3(38) of Regulation (EU) 2017/625.
4. References to ‘the common entry document (CED) referred to in point (a) of Article 3 of Regulation (EC) No 669/2009’, to ‘the common entry document (CED) referred to in Annex II to Regulation (EC) No 669/2009’ or to ‘the common entry document (CED)’ in acts other than those referred to in paragraph 1 shall be construed as references to the ‘Common Health Entry Document (CHED)’ referred to in Article 56 of Regulation (EU) 2017/625.
5. References to the definition laid down in Article 3(c) of Regulation (EC) No 669/2009 in acts other than those referred to in paragraph 1 shall be construed as references to the definition of ‘consignment’ laid down in Article 3(37) of Regulation (EU) 2017/625.

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▼C2***Article 14***Transitional period**

Consignments of groundnuts and products produced from groundnuts from Bolivia, curry leaves (*Bergera/Murrava koenigii*) from India, turnips (*Brassica rapa ssp. rapa*) from Lebanon, Sesamum seeds from Nigeria, vanilla extract from the United States and okra from Vietnam, which have been dispatched from the country of origin, or from another third country if that country is different from the country of origin, before the date of entry into force of Commission Implementing Regulation (EU) 2023/174 ⁽¹⁾, may enter the Union until 16 April 2023 without being accompanied by the results of sampling and analyses and the official certificate provided for in Articles 10 and 11.

⁽¹⁾ Commission Implementing Regulation (EU) 2023/174 of 26 January 2023 Implementing Regulation (EU) 2019/1793 on the temporary increase of official controls and emergency measures governing the entry into the Union of certain goods from certain third countries implementing Regulations (EU) 2017/625 and (EC) No 178/2002 of the European Parliament and of the Council (OJ L 25, 27.1.2023, p. 36).

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Article 15

Entry into force and date of application

This Regulation shall enter into force on the twentieth day following that of its publication in the *Official Journal of the European Union*.

It shall apply from 14 December 2019.

This Regulation shall be binding in its entirety and directly applicable in all Member States.

▼ M7

ANNEX I

Food and feed of non-animal origin from certain third countries subject to a temporary increase of official controls at border control posts and control points

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)			
1	Azerbaijan (AZ)	— Hazelnuts (<i>Corylus</i> sp.), in shell	0802 21 00			Aflatoxins	20		
		— Hazelnuts (<i>Corylus</i> sp.), shelled	0802 22 00						
		— Mixtures of nuts or dried fruits containing hazelnuts	ex 0813 50 39;	70					
			ex 0813 50 91;	70					
			ex 0813 50 99	70					
		— Hazelnut paste	ex 2007 10 10;	70					
			ex 2007 10 99;	40					
			ex 2007 99 39;	05; 06					
			ex 2007 99 50;	33					
			ex 2007 99 97	23					
			— Hazelnuts, otherwise prepared or preserved, including mixtures	ex 2008 19 12;	30				
				ex 2008 19 19;	30				
		ex 2008 19 92;		30					
		ex 2008 19 95;		20					
		ex 2008 19 99;		30					
		ex 2008 97 12;		15					
		ex 2008 97 14;		15					
		ex 2008 97 16;		15					
		ex 2008 97 18;		15					
		ex 2008 97 32;		15					
		ex 2008 97 34;		15					
		ex 2008 97 36;		15					
ex 2008 97 38;	15								
ex 2008 97 51;	15								
ex 2008 97 59;	15								
ex 2008 97 72;	15								
ex 2008 97 74;	15								
ex 2008 97 76;	15								

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Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
			ex 2008 97 78;	15		
			ex 2008 97 92;	15		
			ex 2008 97 93;	15		
			ex 2008 97 94;	15		
			ex 2008 97 96;	15		
			ex 2008 97 97;	15		
			ex 2008 97 98;	15		
		— Flours, meals and powder of hazelnuts	ex 1106 30 90	40		
		— Hazelnut oil	ex 1515 90 99	20		
		(Food)				
		— Brazil nuts in shell	0801 21 00;			
		— Mixtures of nuts or dried fruits containing Brazil nuts in shell	ex 0813 50 31;	20	Aflatoxins	50
			ex 0813 50 39;	20		
			ex 0813 50 91;	20		
		(Food)	ex 0813 50 99	20		
		— Groundnuts (peanuts), in shell	1202 41 00			
		— Groundnuts (peanuts), shelled	1202 42 00			
		— Peanut butter	2008 11 10			
		— Groundnuts (peanuts), otherwise prepared or preserved	2008 11 91;			
			2008 11 96;			
			2008 11 98			
		— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00		Pesticide residues ⁽³⁾	30
		— Groundnut flours and meals	ex 1208 90 00	20		
		— Groundnuts paste	ex 2007 10 10	80		
		(Food and feed)	ex 2007 10 99	50		
			ex 2007 99 39	07; 08		
2	Brazil (BR)					

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Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
3	Côte d'Ivoire (CI)	Palm oil <i>(Food)</i>	1511 10 90 1511 90 11 ex 1511 90 19 1511 90 99	90	Sudan dyes ⁽¹⁶⁾	20
4	China (CN)	— Groundnuts (peanuts), in shell — Groundnuts (peanuts), shelled — Peanut butter — Groundnuts (peanuts), otherwise prepared or preserved — Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil — Groundnut flours and meals — Groundnuts paste <i>(Food and feed)</i>	1202 41 00 1202 42 00 2008 11 10 2008 11 91; 2008 11 96; 2008 11 98 2305 00 00 ex 1208 90 00 ex 2007 10 10 ex 2007 10 99 ex 2007 99 39	20 80 50 07; 08	Aflatoxins	10
		Sweet peppers (<i>Capsicum annuum</i>) <i>(Food – crushed or ground)</i>	ex 0904 22 00	11	Salmonella ⁽⁴⁾	10
		Tea, whether or not flavoured <i>(Food)</i>	0902		Pesticide residues ⁽³⁾ ⁽⁵⁾	20

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Row	Country of origin	Food and feed (intended use)	CN code (1)	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)	
5	Colombia (CO)	Granadilla and passion fruit (<i>Passiflora ligularis</i> and <i>Passiflora edulis</i>) (Food)	ex 0810 90 20	30	Pesticide residues (3)	10	
6	Egypt (EG)	— Sweet peppers (<i>Capsicum annuum</i>)	0709 60 10 0710 80 51			Pesticide residues (3) (6)	20
		— Peppers of the genus <i>Capsicum</i> (other than sweet)	ex 0709 60 99 ex 0710 80 59	20 20			
		(Food – fresh, chilled or frozen)					
		Oranges (Food – fresh or dried)	0805 10		Pesticide residues (3)	20	
7	Georgia (GE)	— Hazelnuts (<i>Corylus</i> sp.), in shell	0802 21 00			Aflatoxins	30
		— Hazelnuts (<i>Corylus</i> sp.), shelled	0802 22 00				
		— Mixtures of nuts or dried fruits containing hazelnuts	ex 0813 50 39;	70			
			ex 0813 50 91;	70			
			ex 0813 50 99	70			
		— Hazelnut paste	ex 2007 10 10;	70			
			ex 2007 10 99;	40			
			ex 2007 99 39;	05; 06			
			ex 2007 99 50;	33			
			ex 2007 99 97	23			
		— Hazelnuts, otherwise prepared preserved, including mixtures	ex 2008 19 12;	30			
			or ex 2008 19 19;	30			
			ex 2008 19 92;	30			
ex 2008 19 95;	20						
ex 2008 19 99;	30						
ex 2008 97 12;	15						
	ex 2008 97 14;	15					
	ex 2008 97 16;	15					

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Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
			ex 2008 97 18;	15		
			ex 2008 97 32;	15		
			ex 2008 97 34;	15		
			ex 2008 97 36;	15		
			ex 2008 97 38;	15		
			ex 2008 97 51;	15		
			ex 2008 97 59;	15		
			ex 2008 97 72;	15		
			ex 2008 97 74;	15		
			ex 2008 97 76;	15		
			ex 2008 97 78;	15		
			ex 2008 97 92;	15		
			ex 2008 97 93;	15		
			ex 2008 97 94;	15		
			ex 2008 97 96;	15		
			ex 2008 97 97;	15		
			ex 2008 97 98;	15		
		— Flours, meals and powder of hazelnuts	ex 1106 30 90	40		
		— Hazelnut oil	ex 1515 90 99	20		
		(Food)				
8	Israel (IL) ⁽¹⁸⁾	Basil (<i>Ocimum basilicum</i>) (Food)	ex 12 11 90 86	20	Pesticide residues ⁽³⁾	10
		Mint (<i>Mentha</i>) (Food)	ex 12 11 90 86	30	Pesticide residues ⁽³⁾	10
9	India (IN)	Betel leaves (<i>Piper betle</i> L.) (Food)	ex 1404 90 00 ⁽¹⁰⁾	10	<i>Salmonella</i> ⁽⁶⁾	30
		Okra (Food – fresh, chilled or frozen)	ex 0709 99 90; ex 0710 80 95	20 30	Pesticide residues ⁽³⁾ ⁽⁷⁾ ⁽¹⁵⁾	20
		Drumsticks (<i>Moringa oleifera</i>) (Food fresh, chilled or frozen)	ex 0709 99 90 ex 0710 80 95	10 75	Pesticide residues ⁽³⁾	10

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		Rice (Food)	1006		Aflatoxins and Ochratoxin A	5
					Pesticide residues ⁽²⁾	5
		Yardlong beans (<i>Vigna unguiculata</i> ssp. <i>sesquipedalis</i> , <i>Vigna unguiculata</i> ssp. <i>unguiculata</i>) (Food – fresh, chilled or frozen vegetables)	ex 0708 20 00; ex 0710 22 00	10 10	Pesticide residues ⁽²⁾	20
		Guava (<i>Psidium guajava</i>) (Food)	ex 0804 50 00	30	Pesticide residues ⁽²⁾	20
		Nutmeg (<i>Myristica fragrans</i>) (Food – dried spices)	0908 11 00; 0908 12 00		Aflatoxins	30
10	Kenya (KE)	Beans (<i>Vigna</i> spp., <i>Phaseolus</i> spp.) (Food – fresh or chilled)	0708 20		Pesticide residues ⁽²⁾	10
		Peppers of the genus <i>Capsicum</i> (other than sweet) (Food – fresh, chilled or frozen)	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽²⁾	20
11	South Korea (KR)	Food supplements containing botanicals ⁽¹⁷⁾ (Food)	ex 1302 ex 2106		Pesticide residues ⁽¹⁵⁾	30
12	Sri Lanka (LK)	Gotukola (<i>Centella asiatica</i>) (Food)	ex 1211 90 86	60	Pesticide residues ⁽²⁾	30
		Mukunuwenna (<i>Alternanthera sessilis</i>) (Food)	ex 0709 99 90	35	Pesticide residues ⁽²⁾	30
13	Madagascar (MG)	Black eyed beans (<i>Vigna unguiculata</i>) (Food)	0713 35 00		Pesticide residues ⁽²⁾	10

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
14	Malaysia (MY)	Jackfruit (<i>Artocarpus heterophyllus</i>) (Food – fresh)	ex 0810 90 20	20	Pesticide residues ⁽³⁾	50
		— Locust beans (carob)	1212 92 00		Pesticide residues ⁽¹⁵⁾	30
		— Locust beans seeds, not decorticated, crushed or ground	1212 99 41			
— Mucilages and thickeners, whether or not modified, derived from locust beans or locust beans seeds (Food and feed)	1302 32 10					
15	Nigeria (NG)	Watermelon (Egusi, <i>Citrullus</i> spp.) seeds and derived products (Food)	ex 1207 70 00;	10	Aflatoxins	30
			ex 1208 90 00;	10		
			ex 2008 99 99	50		
16	Pakistan (PK)	Spice mixes (Food)	0910 91 10; 0910 91 90		Aflatoxins	50
		Rice (Food)	1006		Aflatoxins and Ochratoxin A	10
					Pesticide residues ⁽³⁾	5
17	Rwanda (RW)	Peppers of the genus <i>Capsicum</i> (other than sweet) (Food – fresh, chilled or frozen)	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽³⁾	20

▼M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)	
18	Senegal (SN)	— Groundnuts (peanuts), in shell	1202 41 00			Aflatoxins	50
		— Groundnuts (peanuts), shelled	1202 42 00				
		— Peanut butter	2008 11 10				
		— Groundnuts (peanuts), otherwise prepared or preserved	2008 11 91; 2008 11 96; 2008 11 98				
		— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00				
		— Groundnut flours and meals	ex 1208 90 00	20			
		— Groundnuts paste <i>(Food and feed)</i>	ex 2007 10 10 ex 2007 10 99 ex 2007 99 39	80 50 07; 08			
19	Thailand (TH)	Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽³⁾ ⁽⁸⁾	30	
20	Türkiye (TR)	Lemons (<i>Citrus limon</i> , <i>Citrus limonum</i>) <i>(Food – fresh, chilled or dried)</i>	0805 50 10		Pesticide residues ⁽³⁾	30	
		Grapefruits <i>(Food)</i>	0805 40 00		Pesticide residues ⁽³⁾	30	
		Pomegranates <i>(Food – fresh or chilled)</i>	ex 0810 90 75	30	Pesticide residues ⁽³⁾ ⁽⁹⁾	20	
		— Sweet peppers (<i>Capsicum annuum</i>) — Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	0709 60 10 0710 80 51 ex 0709 60 99 ex 0710 80 59	20 20	Pesticide residues ⁽³⁾ ⁽¹⁰⁾	20	

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		Unprocessed whole, ground, milled, cracked, chopped apricot kernels intended to be placed on the market for the final consumer ⁽¹¹⁾ ⁽¹²⁾ <i>(Food)</i>	ex 1212 99 95	20	Cyanide	50
		— Cumin seeds	0909 31 00		Pyrrolizidine alkaloids	20
		— Cumin seeds crushed or ground <i>(Food)</i>	0909 32 00			
		Dried oregano <i>(Food)</i>	ex 1211 90 86	40	Pyrrolizidine alkaloids	20
		<i>Sesamum</i> seeds <i>(Food)</i>	1207 40 90		<i>Salmonella</i> ⁽²⁾	20
			ex 2008 19 19	40		
			ex 2008 19 99	40		
21	Uganda (UG)	Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽³⁾ Pesticide residues ⁽¹⁵⁾	50 10
		22	United States (US)	— Groundnuts (peanuts), in shell	1202 41 00	
— Groundnuts (peanuts), shelled	1202 42 00					
— Peanut butter	2008 11 10					
— Groundnuts (peanuts), otherwise prepared or preserved	2008 11 91; 2008 11 96; 2008 11 98					
— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00					
— Groundnut flours and meals	ex 1208 90 00			20		
— Groundnuts paste <i>(Food and feed)</i>	ex 2007 10 10 ex 2007 10 99 ex 2007 99 39			80 50 07; 08		

▼M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
23	Uzbekistan (UZ)	Dried apricots Apricots, otherwise prepared or preserved <i>(Food)</i>	0813 10 00 2008 50		Sulphites ⁽¹³⁾	50
24	Vietnam (VN)	Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽³⁾ ⁽¹⁴⁾	50

⁽¹⁾ Where only certain products under any CN code are required to be examined, the CN code is marked 'ex'.

⁽²⁾ The sampling and the analyses shall be performed in accordance with the sampling procedures and the analytical reference methods set out in point 1(a) of Annex III.

⁽³⁾ Residues of at least those pesticides listed in the control programme adopted in accordance with Article 29(2) of Regulation (EC) No 396/2005 of the European Parliament and of the Council of 23 February 2005 on maximum residue levels of pesticides in or on food and feed of plant and animal origin and amending Council Directive 91/414/EEC (OJ L 70, 16.3.2005, p. 1) that can be analysed with multi-residue methods based on GC-MS and LC-MS (pesticides to be monitored in/on products of plant origin only).

⁽⁴⁾ The sampling and the analyses shall be performed in accordance with the sampling procedures and the analytical reference methods set out in point 1(b) of Annex III.

⁽⁵⁾ Residues of Tolfenpyrad.

⁽⁶⁾ Residues of Dicofof (sum of p, p' and o,p' isomers), Dinotefuran, Folpet, Prochloraz (sum of prochloraz and its metabolites containing the 2,4,6-trichlorophenol moiety expressed as prochloraz), Thiophanate-methyl and Triforine.

⁽⁷⁾ Residues of Diafenthuron.

⁽⁸⁾ Residues of Formetanate (sum of formetanate and its salts expressed as formetanate (hydrochloride)), Prothiofos and Triforine.

⁽⁹⁾ Residues of Prochloraz.

⁽¹⁰⁾ Residues of Diafenthuron, Formetanate (sum of formetanate and its salts expressed as formetanate (hydrochloride)) and Thiophanate-methyl.

⁽¹¹⁾ 'Unprocessed products' as defined in Regulation (EC) No 852/2004 of the European Parliament and of the Council of 29 April 2004 on the hygiene of foodstuffs (OJ L 139, 30.4.2004, p. 1).

⁽¹²⁾ 'Placing on the market' and 'final consumer' as defined in Regulation (EC) No 178/2002 of the European Parliament and of the Council of 28 January 2002 laying down the general principles and requirements of food law, establishing the European Food Safety Authority and laying down procedures in matters of food safety (OJ L 31, 1.2.2002, p. 1).

⁽¹³⁾ Reference methods: EN 1988-1:1998, EN 1988-2:1998 or ISO 5522:1981.

⁽¹⁴⁾ Residues of Dithiocarbamates (dithiocarbamates expressed as CS₂, including maneb, mancozeb, metiram, propineb, thiram and ziram), Phenthoate and Quinalphos.

⁽¹⁵⁾ Residues of Ethylene Oxide (sum of ethylene oxide and 2-chloro-ethanol, expressed as ethylene oxide). In case of food additives, the applicable maximum residue level (MRL) is 0,1 mg/kg (limit of quantification (LOQ)). Prohibition of use of Ethylene Oxide provided for in Commission Regulation (EU) No 231/2012 of 9 March 2012 laying down specifications for food additives listed in Annexes II and III to Regulation (EC) No 1333/2008 of the European Parliament and of the Council (OJ L 83, 22.3.2012, p. 1).

⁽¹⁶⁾ For the purposes of this Annex, 'Sudan dyes' refers to the following chemical substances: (i) Sudan I (CAS Number 842-07-9); (ii) Sudan II (CAS Number 3118-97-6); (iii) Sudan III (CAS Number 85-86-9); (iv) Scarlet Red or Sudan IV (CAS Number 85-83-6). Residues of Sudan dyes, using a method of analysis with an LOQ, shall be lower than 0,5 mg/kg.

⁽¹⁷⁾ Both finished products and raw materials containing any botanicals intended for the production of food supplements declared under CN codes mentioned in column 'CN code'.

⁽¹⁸⁾ Hereinafter understood as the State of Israel, excluding the territories under the administration of the State of Israel after 5 June 1967, namely the Golan Heights, the Gaza Strip, East Jerusalem and the rest of the West Bank.

▼M7

ANNEX II

Food and feed from certain third countries subject to special conditions for the entry into the Union due to contamination risk by mycotoxins, including aflatoxins, pesticide residues, pentachlorophenol and dioxins, microbiological contamination, Sudan dyes and Rhodamine B

1. Food and feed of non-animal origin referred to in Article 1(1), point (b)(i)

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
1	Bangladesh (BD)	Foodstuffs containing or consisting of betel leaves (<i>Piper betle</i>) (Food)	ex 1404 90 00 ⁽⁹⁾	10	<i>Salmonella</i> ⁽⁶⁾	50
2	Bolivia (BO)	<ul style="list-style-type: none"> — Groundnuts (peanuts), in shell — Groundnuts (peanuts), shelled — Peanut butter — Groundnuts (peanuts), otherwise prepared or preserved — Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil — Groundnut flours and meals — Groundnuts paste (Food and feed)	<ul style="list-style-type: none"> 1202 41 00 1202 42 00 2008 11 10 2008 11 91; or 2008 11 96; 2008 11 98 2305 00 00 ex 1208 90 00 ex 2007 10 10 ex 2007 10 99 ex 2007 99 39 	20 80 50 07; 08	Aflatoxins	50
3	Brazil (BR)	Black pepper (<i>Piper nigrum</i>) (Food – neither crushed nor ground)	ex 0904 11 00	10	<i>Salmonella</i> ⁽²⁾	50
4	China (CN)	Xanthan gum (Food and feed)	ex 3913 90 00	40	Pesticide residues ⁽¹⁰⁾	20

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
5	Dominican Republic (DO)	Aubergines (<i>Solanum melongena</i>) <i>(Food – fresh or chilled)</i>	0709 30 00		Pesticide residues ⁽⁴⁾	50
		— Sweet peppers (<i>Capsicum annuum</i>)	0709 60 10 0710 80 51		Pesticide residues ⁽⁴⁾ ⁽¹³⁾	50
		— Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99 ex 0710 80 59	20 20		
Yardlong beans (<i>Vigna unguiculata</i> ssp. <i>sesquipedalis</i> , <i>Vigna unguiculata</i> ssp. <i>unguiculata</i>) <i>(Food – fresh, chilled or frozen)</i>	ex 0708 20 00 ex 0710 22 00	10 10	Pesticide residues ⁽⁴⁾ ⁽¹²⁾	30		
6	Egypt (EG)	— Groundnuts (peanuts), in shell	1202 41 00		Aflatoxins	20
		— Groundnuts (peanuts), shelled	1202 42 00			
		— Peanut butter	2008 11 10			
		— Groundnuts (peanuts), otherwise prepared or preserved, including mixtures	2008 11 91; 2008 11 96; 2008 11 98; ex 2008 19 12;	40		
			ex 2008 19 19;	50		
			ex 2008 19 92; ex 2008 19 95; ex 2008 19 99	40 40 50		
— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00					

▼ **M7**

Row	Country of origin	Food and feed (intended use)	CN code (1)	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		<ul style="list-style-type: none"> — Groundnut flours and meals — Groundnuts paste <p><i>(Food and feed)</i></p>	<ul style="list-style-type: none"> ex 1208 90 00 ex 2007 10 10 ex 2007 10 99 ex 2007 99 39 	<ul style="list-style-type: none"> 20 80 50 07; 08 		
7	Ethiopia (ET)	<ul style="list-style-type: none"> — Pepper of the genus <i>Piper</i>; dried or crushed or ground fruit of the genus <i>Capsicum</i> or of the genus <i>Pimenta</i> — Ginger, saffron, turmeric (curcuma), thyme, bay leaves, curry and other spices <p><i>(Food – dried spices)</i></p>	<ul style="list-style-type: none"> 0904 0910 		Aflatoxins	50
		<i>Sesamum</i> seeds <i>(Food)</i>	<ul style="list-style-type: none"> 1207 40 90 ex 2008 19 19 ex 2008 19 99 	<ul style="list-style-type: none"> 40 40 	<i>Salmonella</i> (6)	50
8	Ghana (GH)	<ul style="list-style-type: none"> — Groundnuts (peanuts), in shell — Groundnuts (peanuts), shelled — Peanut butter — Groundnuts (peanuts), otherwise prepared or preserved, including mixtures — Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil 	<ul style="list-style-type: none"> 1202 41 00 1202 42 00 2008 11 10 2008 11 91; 2008 11 96; 2008 11 98; ex 2008 19 12; ex 2008 19 19; ex 2008 19 92; ex 2008 19 95; ex 2008 19 99 2305 00 00 	<ul style="list-style-type: none"> 40 50 40 40 50 	Aflatoxins	50

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		— Groundnut flours and meals	ex 1208 90 00	20		
		— Groundnuts paste <i>(Food and feed)</i>	ex 2007 10 10 ex 2007 10 99 ex 2007 99 39	80 50 07; 08		
		Palm oil <i>(Food)</i>	1511 10 90 1511 90 11 ex 1511 90 19 1511 90 99	90	Sudan dyes ⁽¹¹⁾	50
9	Gambia (GM)	— Groundnuts (peanuts), in shell	1202 41 00		Aflatoxins	50
		— Groundnuts (peanuts), shelled	1202 42 00			
		— Peanut butter	2008 11 10			
		— Groundnuts (peanuts), otherwise prepared or preserved, including mixtures	2008 11 91; 2008 11 96; 2008 11 98;			
			ex 2008 19 12;	40		
			ex 2008 19 19;	50		
			ex 2008 19 92;	40		
			ex 2008 19 95;	40		
			ex 2008 19 99	50		
		— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00			
		— Groundnut flours and meals	ex 1208 90 00	20		
		— Groundnuts paste <i>(Food and feed)</i>	ex 2007 10 10 ex 2007 10 99 ex 2007 99 39	80 50 07; 08		
10	Indonesia (ID)	Nutmeg (<i>Myristica fragrans</i>) <i>(Food – dried spices)</i>	0908 11 00; 0908 12 00		Aflatoxins	30

▼ **M7**

Row	Country of origin	Food and feed (intended use)	CN code (1)	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
11	India (IN)	Curry leaves (<i>Bergera/Murraya koenigii</i>) <i>(Food – fresh, chilled, frozen or dried)</i>	ex 1211 90 86	10	Pesticide residues (4) (13)	50
		Peppers of the genus <i>Capsicum</i> (sweet or other than sweet)	0904 21 10 ex 0904 22 00	11; 19	Aflatoxins	10
		<i>(Food – dried, roasted, crushed or ground)</i>	ex 0904 21 90	20		
			ex 2005 99 10	10; 90		
			ex 2005 99 80	94		
		— Groundnuts (peanuts), in shell	1202 41 00		Aflatoxins	50
		— Groundnuts (peanuts), shelled	1202 42 00			
		— Peanut butter	2008 11 10			
		— Groundnuts (peanuts), otherwise prepared or preserved, including mixtures	2008 11 91; 2008 11 96; 2008 11 98; ex 2008 19 12;	40		
			ex 2008 19 19;	50		
			ex 2008 19 92;	40		
			ex 2008 19 95;	40		
			ex 2008 19 99	50		
		— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00			
		— Groundnut flours and meals	ex 1208 90 00	20		
		— Groundnuts paste	ex 2007 10 10	80		
		<i>(Food and feed)</i>	ex 2007 10 99	50		
	ex 2007 99 39	07; 08				

▼ **M7**

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99; ex 0710 80 59	20 20	Pesticide residues ⁽⁴⁾ ⁽⁵⁾	20
		<i>Sesamum</i> seeds <i>(Food and feed)</i>	1207 40 90 ex 2008 19 19 ex 2008 19 99	40 40	<i>Salmonella</i> ⁽⁶⁾ Pesticide residues ⁽¹⁰⁾	20 50
		— Locust beans (carob) — Locust beans seeds, not decorticated, crushed or ground — Mucilages and thickeners, whether or not modified, derived from locust beans or locust bean seeds <i>(Food and feed)</i>	1212 92 00 1212 99 41 1302 32 10		Pesticide residues ⁽¹⁰⁾	20
		Guar gum <i>(Food and feed)</i>	ex 1302 32 90		Pesticide residues ⁽¹⁰⁾ Pentachlorophenol and dioxins ⁽³⁾	20 5
		Mixtures of food additives containing locust bean gum or guar gum <i>(Food)</i>	ex 2106 90 92 ex 2106 90 98 ex 3824 99 93 ex 3824 99 96		Pesticide residues ⁽¹⁰⁾	20
		Pepper of the genus <i>Piper</i> ; dried or crushed or ground fruit of the genus <i>Capsicum</i> or of the genus <i>Pimenta</i> <i>(Food – dried spices)</i>	0904		Pesticide residues ⁽¹⁰⁾	20
		Vanilla <i>(Food – dried spices)</i>	0905		Pesticide residues ⁽¹⁰⁾	20
		Cinnamon and cinnamon-tree flowers <i>(Food – dried spices)</i>	0906		Pesticide residues ⁽¹⁰⁾	20

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		Cloves (whole fruit, cloves and stems) <i>(Food – dried spices)</i>	0907		Pesticide residues ⁽¹⁰⁾	20
		Nutmeg, mace and cardamoms <i>(Food – dried spices)</i>	0908		Pesticide residues ⁽¹⁰⁾	20
		Seeds of anise, badian, fennel, coriander, cumin or caraway, juniper berries <i>(Food – dried spices)</i>	0909		Pesticide residues ⁽¹⁰⁾	20
		Ginger, saffron, turmeric (curcuma), thyme, bay leaves, curry and other spices <i>(Food – dried spices)</i>	0910		Pesticide residues ⁽¹⁰⁾	20
		Sauces and preparations thereof; mixed condiments and mixed seasonings; mustard flours and meals and prepared mustard <i>(Food)</i>	2103		Pesticide residues ⁽¹⁰⁾	20
		Calcium carbonate <i>(Food and feed)</i>	ex 2106 90 92/98 ex 2530 90 00 ex 2836 50 00		Pesticide residues ⁽¹⁰⁾	30
		Food supplements containing botanicals ⁽¹⁴⁾ <i>(Food)</i>	ex 1302 ex 2106		Pesticide residues ⁽¹⁰⁾	20
12	Iran (IR)	— Pistachios, in shell	0802 51 00			
		— Pistachios, shelled	0802 52 00			
		— Mixtures of nuts or dried fruits containing pistachios	ex 0813 50 39; ex 0813 50 91;	60 60	Aflatoxins	50
			ex 0813 50 99	60		
		— Pistachio paste	ex 2007 10 10;	60		

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		— Pistachios, prepared or preserved, including mixtures	ex 2007 10 99;	30		
			ex 2007 99 39;	03; 04		
			ex 2007 99 50;	32		
			ex 2007 99 97	22		
			ex 2008 19 13;	20		
			ex 2008 19 93;	20		
			ex 2008 97 12;	19		
			ex 2008 97 14;	19		
			ex 2008 97 16;	19		
			ex 2008 97 18;	19		
			ex 2008 97 32;	19		
			ex 2008 97 34;	19		
			ex 2008 97 36;	19		
			ex 2008 97 38;	19		
			ex 2008 97 51;	19		
			ex 2008 97 59;	19		
			ex 2008 97 72;	19		
			ex 2008 97 74;	19		
			ex 2008 97 76;	19		
			ex 2008 97 78;	19		
			ex 2008 97 92;	19		
			ex 2008 97 93;	19		
			ex 2008 97 94;	19		
			ex 2008 97 96;	19		
			ex 2008 97 97;	19		
			ex 2008 97 98	19		
		— Flours, meals and powder of pistachios (Food)	ex 1106 30 90	50		
13	South Korea (KR)	Instant noodles containing spices/seasonings or sauces (Food)	ex 1902 30 10	30	Pesticide residues ⁽¹⁰⁾	20

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
14	Lebanon (LB)	Turnips (<i>Brassica rapa</i> ssp. <i>rapa</i>) <i>(Food – prepared or preserved by vinegar or acetic acid)</i>	ex 2001 90 97	11; 19	Rhodamine B ⁽¹⁵⁾	50
		Turnips (<i>Brassica rapa</i> ssp. <i>rapa</i>) <i>(Food – prepared or preserved by brine or citric acid, not frozen)</i>	ex 2005 99 80	93	Rhodamine B ⁽¹⁵⁾	50
15	Sri Lanka (LK)	Peppers of the genus <i>Capsicum</i> (sweet or other than sweet) <i>(Food – dried, roasted, crushed or ground)</i>	0904 21 10	20	Aflatoxins	50
			ex 0904 21 90			
			ex 0904 22 00	11; 19		
			ex 2005 99 10	10; 90		
		ex 2005 99 80	94			
16	Malaysia (MY)	Mixtures of food additives containing locust bean gum <i>(Food)</i>	ex 2106 90 92		Pesticide residues ⁽¹⁰⁾	20
			ex 2106 90 98			
			ex 3824 99 93			
			ex 3824 99 96			
17	Nigeria (NG)	<i>Sesamum</i> seeds <i>(Food)</i>	1207 40 90	40	<i>Salmonella</i> ⁽⁶⁾	50
			ex 2008 19 19			
			ex 2008 19 99			
18	Pakistan (PK)	Peppers of the genus <i>Capsicum</i> (other than sweet) <i>(Food – fresh, chilled or frozen)</i>	ex 0709 60 99;	20	Pesticide residues ⁽⁴⁾	20
			ex 0710 80 59	20		

▼M7

Row	Country of origin	Food and feed (intended use)	CN code (1)	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)	
19	Sudan (SD)	— Groundnuts (peanuts), in shell	1202 41 00			Aflatoxins	50
		— Groundnuts (peanuts), shelled	1202 42 00				
		— Peanut butter	2008 11 10				
		— Groundnuts (peanuts), otherwise prepared or preserved, including mixtures	2008 11 91; 2008 11 96; 2008 11 98;				
			ex 2008 19 12;	40			
			ex 2008 19 19;	50			
			ex 2008 19 92;	40			
			ex 2008 19 95;	40			
			ex 2008 19 99	50			
			— Oilcake and other solid residues, whether or not ground or in the form of pellets, resulting from the extraction of groundnut oil	2305 00 00			
	— Groundnut flours and meals	ex 1208 90 00	20				
	— Groundnuts paste	ex 2007 10 10	80				
	<i>(Food and feed)</i>	ex 2007 10 99	50				
		ex 2007 99 39	07; 08				
		<i>Sesamum</i> seeds	1207 40 90			<i>Salmonella</i> (6)	50
	<i>(Food)</i>	ex 2008 19 19	40				
		ex 2008 19 99	40				
20	Türkiye (TR)	— Dried figs	0804 20 90			Aflatoxins	30
		— Mixtures of nuts or dried fruits containing figs	ex 0813 50 99	50			
		— Dried fig paste	ex 2007 10 10;	50			
			ex 2007 10 99;	20			
		ex 2007 99 39;	01; 02				
		ex 2007 99 50;	31				

▼ M7

Row	Country of origin	Food and feed (intended use)	CN code (1)	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		— Dried figs, or prepared preserved, including mixtures	ex 2007 99 97	21		
			ex 2008 97 12;	11		
			ex 2008 97 14;	11		
			ex 2008 97 16;	11		
			ex 2008 97 18;	11		
			ex 2008 97 32;	11		
			ex 2008 97 34;	11		
			ex 2008 97 36;	11		
			ex 2008 97 38;	11		
			ex 2008 97 51;	11		
			ex 2008 97 59;	11		
			ex 2008 97 72;	11		
			ex 2008 97 74;	11		
			ex 2008 97 76;	11		
			ex 2008 97 78;	11		
			ex 2008 97 92;	11		
			ex 2008 97 93;	11		
			ex 2008 97 94;	11		
			ex 2008 97 96;	11		
			ex 2008 97 97;	11		
			ex 2008 97 98;	11		
			ex 2008 99 28;	10		
			ex 2008 99 34;	10		
			ex 2008 99 37;	10		
			ex 2008 99 40;	10		
			ex 2008 99 49;	60		
			ex 2008 99 67;	95		
			ex 2008 99 99	60		
		— Flours, meals and powder of dried figs <i>(Food)</i>	ex 1106 30 90	60		
		— Pistachios, in shell	0802 51 00			
		— Pistachios, shelled	0802 52 00			
		— Mixtures of nuts or dried fruits containing pistachios	ex 0813 50 39;	60	Aflatoxins	50
			ex 0813 50 91;	60		
			ex 0813 50 99	60		
		— Pistachio paste	ex 2007 10 10;	60		

▼M7

Row	Country of origin	Food and feed (intended use)	CN code ⁽¹⁾	TARIC sub-division	Hazard	Frequency of identity and physical checks (%)
		— Locust beans (carob)	1212 92 00		Pesticide residues ⁽¹⁰⁾	20
		— Locust beans seeds, not decorticated, crushed or ground	1212 99 41			
		— Mucilages and thickeners, whether or not modified, derived from locust beans or locust beans seeds <i>(Food and feed)</i>	1302 32 10			
		Mixtures of food additives containing locust bean gum <i>(Food)</i>	ex 2106 90 92 ex 3824 99 93 ex 2106 90 98 ex 3824 99 96		Pesticide residues ⁽¹⁰⁾	20
21	Uganda (UG)	<i>Sesamum</i> seeds <i>(Food)</i>	1207 40 90 ex 2008 19 19 ex 2008 19 99	40 40	<i>Salmonella</i> ⁽⁶⁾	20
22	United States (US)	Vanilla extract <i>(Food)</i>	1302 19 05		Pesticide residues ⁽¹⁰⁾	20
23	Vietnam (VN)	Okra <i>(Food – fresh, chilled or frozen)</i>	ex 0709 99 90; ex 0710 80 95	20 30	Pesticide residues ⁽⁴⁾ ⁽⁸⁾	50
		Pitahaya (dragon fruit) <i>(Food – fresh or chilled)</i>	ex 0810 90 20	10	Pesticide residues ⁽⁴⁾ ⁽⁸⁾	20
		Instant noodles containing spices/seasonings or sauces <i>(Food)</i>	ex 1902 30 10	30	Pesticide residues ⁽¹⁰⁾	20

⁽¹⁾ Where only certain products under any CN code are required to be examined, the CN code is marked 'ex'.

⁽²⁾ The sampling and the analyses shall be performed in accordance with the sampling procedures and the analytical reference methods set out in point 1(b) of Annex III.

⁽³⁾ The analytical report referred to in Article 10(3) shall be issued by a laboratory accredited in accordance with standard EN ISO/IEC 17025 for the analysis of pentachlorophenol (PCP) in food and feed.

The analytical report shall indicate:

- the results of sampling and analysis for the presence of PCP, performed by the competent authorities of the country of origin or of the country where the consignment is consigned from if that country is different from the country of origin;
- the measurement uncertainty of the analytical result;
- the limit of detection (LOD) of the analytical method; and
- the LOQ of the analytical method.

The extraction before analysis shall be performed with an acidified solvent. The analysis shall be carried out in accordance with the modified version of the QuEChERS method as set out on the websites of the European Union Reference Laboratories for Residues of Pesticides or in accordance with an equally reliable method.

▼ M7

- (4) Residues of at least those pesticides listed in the control programme adopted in accordance with Article 29(2) of Regulation (EC) No 396/2005 of the European Parliament and of the Council of 23 February 2005 on maximum residue levels of pesticides in or on food and feed of plant and animal origin and amending Council Directive 91/414/EEC (OJ L 70, 16.3.2005, p. 1) that can be analysed with multi-residue methods based on GC-MS and LC-MS (pesticides to be monitored in/on products of plant origin only).
- (5) Residues of Carbofuran.
- (6) The sampling and the analyses shall be performed in accordance with the sampling procedures and the analytical reference methods set out in point 1(a) of Annex III.
- (7) Residues of Dithiocarbamates (dithiocarbamates expressed as CS₂, including maneb, mancozeb, metiram, propineb, thiram and ziram) and Metrafenone.
- (8) Residues of Dithiocarbamates (dithiocarbamates expressed as CS₂, including maneb, mancozeb, metiram, propineb, thiram and ziram), Phenthoate and Quinalphos.
- (9) Foodstuffs containing or consisting of betel leaves (*Piper betle*) including, but not limited to, those declared under CN code 1404 90 00.
- (10) Residues of Ethylene Oxide (sum of ethylene oxide and 2-chloro-ethanol, expressed as ethylene oxide). In case of food additives, the applicable MRL is 0,1 mg/kg (LOQ). Prohibition of use of Ethylene Oxide provided for in Regulation (EU) No 231/2012 of 9 March 2012 laying down specifications for food additives listed in Annexes II and III to Regulation (EC) No 1333/2008 of the European Parliament and of the Council (OJ L 83, 22.3.2012, p. 1).
- (11) For the purposes of this Annex, 'Sudan dyes' refers to the following chemical substances: (i) Sudan I (CAS Number 842-07-9); (ii) Sudan II (CAS Number 3118-97-6); (iii) Sudan III (CAS Number 85-86-9); (iv) Scarlet Red or Sudan IV (CAS Number 85-83-6). Residues of Sudan dyes, using a method of analysis with an LOQ, shall be lower than 0,5 mg/kg.
- (12) Residues of Amitraz (amitraz including the metabolites containing the 2,4-dimethylaniline moiety expressed as amitraz), Diafen-thiuron, Dicofof (sum of p, p' and o,p' isomers) and Dithiocarbamates (dithiocarbamates expressed as CS₂, including maneb, mancozeb, metiram, propineb, thiram and ziram).
- (13) Residues of Acephate.
- (14) Both finished products and raw materials containing any botanicals intended for the production of food supplements declared under CN codes mentioned in column 'CN code'.
- (15) For purpose of this Annex, residues of Rhodamine B, using a method of analysis with an LOQ, shall be lower than 0,1 mg/kg.

2. Food referred to in Article 1(1), point (b)(ii)

Row	Food consisting of two or more ingredients, containing any of the individual products listed in the table in point 1 due to risk of contamination by aflatoxins in a quantity above 20 % of either a single product or as the sum of products listed	
	CN code ⁽¹⁾	Description ⁽²⁾
1	ex 1704 90	Sugar confectionery (including white chocolate), not containing cocoa, other than chewing gum, whether or not sugar-coated
2	ex 1806	Chocolate and other food preparations containing cocoa
3	ex 1905	Bread, pastry, cakes, biscuits and other bakers' wares, whether or not containing cocoa, communion wafers, empty cachets of a kind suitable for pharmaceutical use, sealing wafers, rice paper and similar products

⁽¹⁾ Where only certain products under any CN code are required to be examined, the CN code is marked 'ex'.

⁽²⁾ The description of the goods is as laid down in the description column of the CN in Annex I to Council Regulation (EEC) No 2658/87 of 23 July 1987 on the tariff and statistical nomenclature and on the Common Customs Tariff (OJ L 256, 7.9.1987, p. 1).

▼ M4

ANNEX IIa

Food and feed from certain third countries subject to suspension of entry into the Union referred to in Article 11a

Row	Food and feed (intended use)	CN code	TARIC sub-division	Country of origin	Hazard
1	— Foodstuffs consisting of dried beans <i>(Food)</i>	— 0713 35 00 — 0713 39 00 — 0713 90 00		Nigeria (NG)	Pesticide residues



ANNEX III

(1) Sampling procedures and analytical reference methods referred to in Article 3(e)

1. Sampling procedures and analytical reference methods for the control of presence of *Salmonella* in food

- (a) In the case where Annexes I or II to this Regulation provide for the application of the sampling procedures and analytical reference methods laid down in point 1(a) of Annex III to this Regulation, the following rules shall apply:

Analytical reference method ⁽¹⁾	Weight of consignment	Number of sample units (n)	Sampling procedures	Analytical result required for each sample unit of the same consignment
EN ISO 6579-1	Less than 20 tonnes	5	n sample units are collected of a minimum of 100 g each. If batches are identified in the CHED, the sample units shall be collected from the different batches randomly chosen from the consignment. If batches cannot be identified, the sample units are collected randomly from the consignment. Pooling of sample units is not allowed. Each sample unit shall be tested separately.	No detection of <i>Salmonella</i> in 25 g
	Greater than or equal to 20 tonnes	10		

⁽¹⁾ The most recent version of the analytical reference method shall be used or a method validated against it in accordance with the protocol set out in EN ISO 16140-2.

- (b) In the case where Annexes I or II to this Regulation provide for the application of the sampling procedures and analytical reference methods laid down in point 1(b) of Annex III to this Regulation, the following rules shall apply:

Analytical reference method ⁽¹⁾	Weight of consignment	Number of sample units (n)	Sampling procedures	Analytical result required for each sample unit of the same consignment
EN ISO 6579-1	Any weight	5	n sample units are collected of a minimum of 100 g each. If batches are identified in the CHED, the sample units shall be collected from the different batches randomly chosen from the consignment. If batches cannot be identified, the sample units are collected randomly from the consignment. Pooling of sample units is not allowed. Each sample unit shall be tested separately.	No detection of <i>Salmonella</i> in 25 g

⁽¹⁾ The most recent version of the analytical reference method shall be used or a method validated against it in accordance with the protocol set out in EN ISO 16140-2.

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ANNEX IV

MODEL OFFICIAL CERTIFICATE REFERRED TO IN ARTICLE 11 OF COMMISSION IMPLEMENTING REGULATION (EU) 2019/1793 FOR THE ENTRY INTO THE UNION OF CERTAIN FOOD OR FEED

COUNTRY		certificate to the EU		
Part I: Description of consignment	I.1 Consignor/Exporter Name Address Country ISO country code	I.2 Certificate reference	I.2a IMSOC reference	
		I.3 Central Competent Authority	QR CODE	
		I.4 Local Competent Authority		
	I.5 Consignee/Importer Name Address Country ISO country code	I.6 Operator responsible for the consignment Name Address Country ISO country code		
	I.7 Country of origin ISO country code	I.9 Country of destination ISO country code		
	I.8	I.10		
	I.11 Place of dispatch Name Registration/Approval No Address Country ISO country code	I.12 Place of destination Name Registration/Approval No Address Country ISO country code		
		I.13		
	I.15 Means of transport <input type="checkbox"/> Aircraft <input type="checkbox"/> Vessel <input type="checkbox"/> Railway <input type="checkbox"/> Road vehicle Identification	I.14 Date and time of departure		
		I.16 Entry Border Control Post		
		I.17 Accompanying documents Type Code Country ISO country code Commercial document reference		
	I.18 Transport conditions	<input type="checkbox"/> Ambient	<input type="checkbox"/> Chilled	<input type="checkbox"/> Frozen
	I.19 Container number/Seal number Container No Seal No			
	I.20 Certified as or for <input type="checkbox"/> Products for human consumption <input type="checkbox"/> Feedstuff			
	I.21	I.22 <input type="checkbox"/> For internal market		
I.23				
I.24 Total number of packages	I.25 Total quantity	I.26 Total net weight/gross weight (kg)		
I.27 Description of consignment				
CN code	Species	Type of packaging	Net weight	
		Number of packages	Batch No	
<input type="checkbox"/> For final consumer				

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COUNTRY		Certificate for the entry into the Union of food or feed	
Part II: Certification	II. Health information	II.a Certificate reference	II.b IMSOC reference
	<p>II.1. I, the undersigned, declare that I am aware of the relevant provisions of the following Union legislation:</p> <ul style="list-style-type: none"> — Regulation (EC) No 178/2002 of the European Parliament and of the Council of 28 January 2002 laying down the general principles and requirements of food law, establishing the European Food Safety Authority and laying down procedures in matters of food safety (OJ L 31, 1.2.2002, p. 1), — Regulation (EC) No 852/2004 of the European Parliament and of the Council of 29 April 2004 on the hygiene of foodstuffs (OJ L 139, 30.4.2004, p. 1), — Regulation (EC) No 183/2005 of the European Parliament and of the Council of 12 January 2005 laying down requirements for feed hygiene (OJ L 35, 8.2.2005, p. 1) and — Regulation (EU) 2017/625 of the European Parliament and of the Council of 15 March 2017 on official controls and other official activities performed to ensure the application of food and feed law, rules on animal health and welfare, plant health and plant protection products, amending Regulations (EC) No 999/2001, (EC) No 396/2005, (EC) No 1069/2009, (EC) No 1107/2009, (EU) No 1151/2012, (EU) No 652/2014, (EU) 2016/429 and (EU) 2016/2031 of the European Parliament and of the Council, Council Regulations (EC) No 1/2005 and (EC) No 1099/2009 and Council Directives 98/58/EC, 1999/74/EC, 2007/43/EC, 2008/119/EC and 2008/120/EC and repealing Regulations (EC) No 854/2004 and (EC) No 882/2004 of the European Parliament and of the Council, Council Directives 89/608/EEC, 89/662/EEC, 90/425/EEC, 91/496/EEC, 96/23/EC, 96/93/EC and 97/78/EC and Council Decision 92/438/EEC (Official Controls Regulation) (OJ L 95, 7.4.2017, p. 1), and I certify that: <p>(¹) Either</p> <p>[II.1.1. <input type="checkbox"/> the food of the consignment described above with the identification code ... (indicate the identification code for the consignment referred to in Article 9(1) of Commission Implementing Regulation (EU) 2019/1793) was produced in accordance with the requirements of Regulations (EC) No 178/2002 and (EC) No 852/2004 and in particular:</p> <ul style="list-style-type: none"> — primary production of such food and associated operations listed in Annex I to Regulation (EC) No 852/2004 comply with the general hygiene provisions laid down in part A of Annex I to Regulation (EC) No 852/2004; — (¹) (²) and, in the case of any stage of production, processing and distribution after primary production and related operations: — it has been handled and, where appropriate, prepared, packaged and stored in a hygienic manner in accordance with the requirements of Annex II to Regulation (EC) No 852/2004 and, — it comes from (an) establishment(s) implementing a programme based on the hazard analysis and critical control points (HACCP) principles in accordance with Regulation (EC) No 852/2004;] <p>(¹) Or</p> <p>[II.1.2. <input type="checkbox"/> the feed of the consignment described above with the identification code ... (indicate the identification code for the consignment referred to in Article 9(1) of Implementing Regulation (EU) 2019/1793) was produced in accordance with the requirements of Regulation (EC) No 178/2002 and (EC) No 183/2005 and in particular:</p> <ul style="list-style-type: none"> — primary production of such feed and associated operations listed in Article 5(1) of Regulation (EC) No 183/2005 comply with the provisions of Annex I to Regulation (EC) No 183/2005; 		

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Part II: Certification	COUNTRY		
	Certificate for the entry into the Union of food or feed		
	II. Health information	II.a Certificate reference	II.b IMSOC reference
	<p>– (1) (2) and, in the case of any stage of production, processing and distribution after primary production and related operations:</p> <p>– it has been handled and, where appropriate, prepared, packaged and stored in a hygienic manner in accordance with the requirements of Annex II to Regulation (EC) No 183/2005 and,</p> <p>– it comes from (an) establishment(s) implementing a programme based on the hazard analysis and critical control points (HACCP) principles in accordance with Regulation (EC) No 183/2005.]</p> <p>II.2 I, the undersigned, declare that I am aware of the relevant provisions of Commission Implementing Regulation (EU) 2019/1793 of 22 October 2019 on the temporary increase of official controls and emergency measures governing the entry into the Union of certain goods from certain third countries implementing Regulations (EU) 2017/625 and (EC) No 178/2002 of the European Parliament and of the Council (OJ L 277, 29.10.2019, p. 89), and I certify that:</p> <p>[II.2.1. <input type="checkbox"/> Certification for food and feed of non-animal origin listed in Annex II to Implementing Regulation (EU) 2019/1793, as well as for food consisting of two or more ingredients listed in that Annex, due to contamination risk by mycotoxins</p> <p>- from the consignment described above, samples were taken in accordance with:</p> <p><input type="checkbox"/> Commission Regulation (EC) No 401/2006 to determine the level of aflatoxin B1 and level of total aflatoxin contamination for food</p> <p><input type="checkbox"/> Commission Regulation (EC) No 152/2009 to determine the level of aflatoxin B1 for feed</p> <p>on (date), subject to laboratory analyses on (date) in the (name of the laboratory) with methods covering at least the hazards identified in Annex II to Implementing Regulation (EU) 2019/1793.</p> <p>- The details of the methods of laboratory analyses and all results are attached and show compliance with Union legislation on maximum levels of aflatoxins.]</p> <p>(3) And/Or</p> <p>[II.2.2. <input type="checkbox"/> Certification for food and feed of non-animal origin listed in Annex II to Implementing Regulation (EU) 2019/1793, as well as for food consisting of two or more ingredients listed in that Annex, due to contamination risk by pesticide residues</p> <p>- from the consignment described above, samples were taken in accordance with Commission Directive 2002/63/EC on (date), subject to laboratory analyses on (date) in the (name of the laboratory) with methods covering at least the hazards identified in Annex II to Implementing Regulation (EU) 2019/1793.</p> <p>- The details of the methods of laboratory analyses and all results are attached and show compliance with Union legislation on maximum residue levels of pesticides.]</p> <p>(3) And/Or</p>		

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Part II: Certification	COUNTRY	Certificate for the entry into the Union of food or feed	
	II. Health information	II.a Certificate reference	II.b IMSOC reference
	<p>[II.2.3. <input type="checkbox"/> Certification for guar gum listed in Annex II to Implementing Regulation (EU) 2019/1793, including for food consisting of two or more ingredients listed in that Annex, due to contamination risk by pentachlorophenol and dioxins</p> <p>- from the consignment described above, samples were taken in accordance with Commission Directive 2002/63/EC on (date), subject to laboratory analyses on (date) in the (name of the laboratory) with methods covering at least the hazards identified in Annex II to Implementing Regulation (EU) 2019/1793.</p> <p>- The details of the methods of laboratory analyses and all results are attached and show that the goods do not contain more than 0,01 mg/kg pentachlorophenol.]</p> <p>⁽³⁾ And/Or</p> <p>[II.2.4. <input type="checkbox"/> Certification for food of non-animal origin listed in Annex II to Implementing Regulation (EU) 2019/1793, as well as for food consisting of two or more ingredients listed in that Annex due to risk of microbiological contamination</p> <p>- from the consignment described above, samples were taken in accordance with Annex III to Implementing Regulation (EU) 2019/1793</p> <p>on (date), subject to laboratory analyses on (date) in the (name of the laboratory) with methods covering at least the hazards identified in Annex II to Implementing Regulation (EU) 2019/1793.</p> <p>- The details of the methods of laboratory analyses and all results are attached and show the absence of Salmonella in 25 g.]</p> <p>⁽¹⁾⁽³⁾ And/Or</p> <p>[II.2.5. <input type="checkbox"/> Certification for (indicate the commodity) listed in Annex II to Implementing Regulation (EU) 2019/1793, including for compound food listed in that Annex, due to contamination risk by (indicate hazard other than the hazards referred to in points II.2.1 to II.2.4)</p> <p>- from the consignment described above, samples were taken in accordance with Directive 2002/63/EC on (date), subject to laboratory analyses on (date) in the (name of the laboratory) with methods covering at least the hazards identified in Annex II to Implementing Regulation (EU) 2019/1793.</p> <p>- The details of the methods of laboratory analyses and all results are attached and show compliance with Union legislation.] ◀</p> <p>II.3 This certificate has been issued before the consignment to which it relates has left the control of the competent authority issuing it.</p> <p>II. 4 This certificate is valid during four months from the date of issue, but in any case no longer than six months from the date of the results of the last laboratory analyses.</p> <p>Notes See notes for completion in this Annex.</p> <p>Part II:</p> <p>(1) Delete or cross out as appropriate (e.g. if food or feed)</p> <p>(2) It applies only in the case of any stage of production, processing and distribution after primary production and related operations.</p> <p>(3) Delete or cross out as appropriate in the case where you do not select this point for providing the certification.</p> <p>(4) The colour of the signature shall be different to that of the printing. The same rule applies to stamps other than those that are embossed or are a watermark.</p>		
	<p>Certifying officer:</p> <p>Name (in capital letters):</p> <p>Date:</p> <p>Stamp</p> <p>Qualification and title:</p> <p>Signature:</p>		

▼ M4**NOTES FOR THE COMPLETION OF THE MODEL OFFICIAL CERTIFICATE REFERRED TO IN ARTICLE 11 OF COMMISSION IMPLEMENTING REGULATION (EU) 2019/1793 FOR THE ENTRY INTO THE UNION OF CERTAIN FOOD OR FEED****General**

To positively select any option, please tick or mark the relevant box with a cross (X).

Only one of the options may be selected in boxes I.18, I.20.

Select among points II.2.1, II.2.2, II.2.3 and II.2.4, the point(s) corresponding to the category of product and the hazard(s) for which the certification is given.

Unless otherwise indicated, all boxes are compulsory.

If the consignee, the entry border control post (BCP) or the transport details (that is to say, the means and date) change after the certificate has been issued, the operator responsible for the consignment must advise the competent authority of the Member State of entry. Such a change shall not result in a request for a replacement certificate.

In case the certificate is submitted in the information management system for official controls (IMSOC), the following applies:

- the statements which are not relevant are crossed out,
- the entries or boxes specified in Part I constitute the data dictionaries for the electronic version of the official certificate,
- the sequences of boxes in Part I of the model official certificate and the size and shape of those boxes are indicative,
- where a stamp is required, its electronic equivalent is an electronic seal.

In case the official certificate is not submitted in the IMSOC, the statements which are not relevant must be crossed out, initialled and stamped by the certifying officer, or completely removed from the certificate.

PART I – DESCRIPTION OF CONSIGNMENT

Box	Description
	Country
	Indicate the name of the third country issuing the certificate.
I.1	Consignor/Exporter
	Indicate the name and address, country and ISO country code ⁽¹⁾ , of the natural or legal person dispatching the consignment. This person shall be established in a third country, except for the re-entry of consignments originating in the Union.
I.2	Certificate reference
	Indicate the unique alphanumeric code assigned by the competent authority of the third country. This box is not compulsory for certificates submitted in the IMSOC. Repeated in box II.a
I.2a	IMSOC reference

⁽¹⁾ International standard two-letter code for a country in accordance with the ISO 3166 alpha-2 international standard; http://www.iso.org/iso/country_codes/iso-3166-1_decoding_table.htm

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	<p>This is the unique alphanumeric code assigned by the IMSOC. Repeated in box II.b</p> <p>This box shall not be completed if the certificate is not submitted in the IMSOC.</p>
I.3	Central competent authority
	Indicate the name of the central authority in the third country issuing the certificate.
I.4	Local competent authority
	Indicate, if applicable, the name of the local authority in the third country issuing the certificate.
I.5	Consignee/Importer
	Indicate the name and address of the natural or legal person to whom the consignment is destined in the Member State of destination.
I.6	Operator responsible for the consignment
	<p>Indicate the name and address, country and ISO country code, of the natural or legal person in the Member State in charge of the consignment when presented at the Border Control Post (BCP) who makes the necessary declarations to the competent authorities as the importer or on behalf of the importer. This operator may be the same as indicated in box I.5.</p> <p>This box is optional.</p>
I.7	Country of origin
	<p>Indicate the name and ISO country code of the country where the goods originate from, were grown, harvested or produced for food and feed listed in the Annexes due to a possible risk of contamination by mycotoxins, including aflatoxins, or by plant toxins, or due to possible non-compliance with the maximum allowed levels of pesticide residues.</p> <p>Indicate the name and ISO country code of the country where the goods were produced, manufactured or wrapped for food and feed listed in the Annexes due to the risk of presence of <i>Salmonella</i> or due to other hazards than those specified in the first paragraph.</p>
I.8	Region of origin
	Not applicable.
I.9	Country of destination
	Indicate the name and ISO country code of Member State of destination of the products.
I.10	Region of destination
	Not applicable.
I.11	Place of dispatch

▼ **M4**

	<p>Indicate the name and address, country and ISO country code of the establishment(s) from where the products come from. Where required by Union legislation, indicate its registration or approval number.</p> <p>For other products: any unit of a company in the food or feed sector. Only the establishment shipping the products is to be named.</p> <p>In the case of trade involving more than one third country (triangular trade), the place of dispatch is the last third-country establishment of the export chain from which the final consignment is transported to the Union.</p>
I.12	Place of destination
	<p>Indicate the name and address, country and ISO country code, of the place where the consignment is being delivered for final unloading. Where applicable, also indicate the registration or approval number of the establishment of destination.</p>
I.13	Place of loading
	Not applicable.
I.14	Date and time of departure
	<p>Indicate the date when the means of transport departs (aircraft, vessel, railway or road vehicle).</p>
I.15	Means of transport
	<p>Select one or more of the following means of transport for goods leaving the country of dispatch, and indicate its identification:</p> <ul style="list-style-type: none"> — aircraft (indicate the flight number); — vessel (indicate the vessel name and number); — railway (indicate the train identity and wagon number); — road vehicle (indicate the registration number with trailer number, if applicable). <p>In the case of a ferry, tick 'vessel' and identify the road vehicle(s) with registration number (with trailer number, if applicable), in addition to the name and number of the scheduled ferry.</p>
I.16	Entry Border Control Post
	<p>Indicate the name of the BCP of entry into the Union for certificates not submitted in the IMSOC or select the name of the BCP of entry into the Union and its unique alphanumeric code assigned by the IMSOC.</p>
I.17	Accompanying documents
	<p>Indicate the type of required document: analytical report/results of sampling and analyses referred to in Article 10 of Implementing Regulation (EU) 2019/1793, and indicate the unique code of required accompanying documents and country of issue.</p> <p>Other documents: indicate the type and reference number of document when a consignment is accompanied by other documents such as commercial documents (for example, the airway bill number, the bill of lading number or the commercial number of the train or road vehicle).</p>

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I.18	Transport conditions
	Indicate the category of required temperature during the transport of products (ambient, chilled, frozen).
I.19	Container number/Seal number
	Where applicable, indicate the container number and seal number (more than one possible). The container number must be provided if the goods are transported in closed containers. Only the official seal number must be stated. An official seal applies if a seal is affixed to the container, truck or rail wagon under the supervision of the competent authority issuing the certificate.
I.20	Certified as or for
	Select the intended use of goods as specified in the relevant Union legislation: Feedstuffs: concerns only products intended for animal feed. Products for human consumption: concerns only products intended for human consumption for which an official certificate is required by Union legislation.
I.21	For transit
	Not applicable.
I.22	For internal market
	Tick this box where consignments are intended to be placed on the Union market.
I.23	For re-entry
	Not applicable.
I.24	Total number of packages
	Indicate the total number of packages in the consignment, where appropriate: In the case of bulk consignments, this box is optional.
I.25	Total quantity
	Not applicable.
I.26	Total net weight/gross weight (kg)
	The total net weight is the mass of goods themselves, without immediate containers or any packaging. It is automatically calculated by the IMSOC on the basis of the information entered in box I.27. The declared net weight of glazed food shall be exclusive of the glaze. Indicate the total gross weight, i.e. the aggregate mass of the goods, plus immediate containers and all their packaging, but excluding transport containers and other transport equipment.
I.27	Description of consignment

▼ **M4**

	<p>Indicate the relevant Harmonised System (HS) code and the title defined by the World Customs Organisation as referred to in Council Regulation (EEC) No 2658/87 ⁽²⁾. This customs description shall be supplemented, if necessary, by additional information required to classify the products. In addition, state any specific requirements relating to the nature/processing of the products as defined in the relevant Union legislation.</p> <p>Indicate the species, and approval number of establishments when applicable together with ISO country code, number of packages, type of packaging, batch number, and net weight. Tick 'final consumer' where products are packaged for final consumers.</p> <p>Species: indicate the scientific name or as defined in accordance with Union legislation.</p> <p>Type of packaging: identify the type of packaging according to the definition given in Recommendation No 21 ⁽³⁾ of UN/CEFACT (United Nations Centre for Trade Facilitation and Electronic Business).</p>
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PART II – Certification

Box	Description
	Country
	Indicate the name of the third country issuing the certificate.
	Certificate model
	This box refers to the specific title of each model of certificate.
II	Health information
	This box refers to the specific Union health requirements applicable to the nature of the products and as defined in the equivalence agreements with certain third countries or in other Union legislation, such as that for certification.
II.2a	Certificate reference
	This is the unique alphanumeric code indicated in box I.2.
II.2b	IMSOC reference
	This is the unique alphanumeric code indicated in box I.2a
	Certifying officer
	<p>This box refers to the signature of the certifying officer as defined in point (26) of Article 3 of Regulation (EU) 2017/625.</p> <p>Indicate the name in capital letters, qualification and title, where applicable, of the signatory, and the name and original stamp of the competent authority the signatory is attached to and date of signature.</p>

⁽²⁾ Council Regulation (EEC) No 2658/87 of 23 July 1987 on the tariff and statistical nomenclature and on the Common Customs Tariff (OJ L 256, 7.9.1987, p. 1).

⁽³⁾ Last version: www.unece.org/uncefact/codeliststres.html